

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 316 OF 2017 IN
DFR NO. 1065 OF 2017**

Dated: 24th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Loudon Properties (P) Ltd.

...Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Deepak Biswas
Mr. Aditya K.Singh

Counsel for the Respondent(s)

: Mr. Pratik Dhar, Sr. Adv.
Mr. C.K.Rai
Mr. Umesh Prasad for R-1

Ms. Divya Chaturvedi
Ms. Arunima Kedia for R-2

ORDER

**IA NO. 316 OF 2017
(Appl. for condonation of delay)**

Learned counsel for respondent No.1 seeks three weeks time to file reply. He may file the same on or before 22.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.08.2017 after serving copy on the other side.

List the matter on **12.09.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt